

SPECIAL BENCH
COURT - I

O-202

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1111(KB)2018
IA(I.B.C)/142(KB)2024, IA(I.B.C)/330(KB)2024,
IA(I.B.C)/695(KB)2024, IA(I.B.C)/1321(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19TH JULY 2024

IN THE MATTER OF	STATE BANK OF INDIA VS HANUMANTA ENGINEERING PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr.Shaunak Mitra,Adv.]For the Liquidator

Ms. Namrata Basu, Adv.]

Mr. Sanjit Kr. Nayak, Liq.]

Ms.Sweta Maity,Adv.] For the R-2 in IA 695/2024 & R-1 in IA 330/2024

Mr.Rishabh Karnani , Adv.] For R-1 & 2 in IA 142/2024

Mr.Pranav Sharma,Adv.]

O R D E R

1. Ld.Counsel for the parties present.

2. **IA(I.B.C)/695(KB)2024-**

- i. Registry is directed to issue Notice to the Yes Bank why not suo moto contempt proceeding be initiated for violating the Admission order dated 19/08/2019 allowing the suspended board of Directors from operating the Bank Account of Corporate Debtor maintained by the Bank, in the event, if the Respondent Yes Bank failed to show cause as directed, an appropriate orders would be passed and Responsible officer of Dalhousie Branch of Yes Bank shall remain present, by speed post and email and place tracking information on record.

PJ

- ii. List the matter on 29/07/2024.

3. IA(I.B.C)/142(KB)2024-

- i. Ld.Counsel appearing for the NF Forging Pvt.Ltd. submits that the entire parcel of the land has been purchased by NF Forging Pvt.Ltd. from the liquidator and therefore no further action taken against the NF Forging.
- ii. It is submitted that two portions of the Corporate Debtor's factory premises has been encroached by the Respondent Nos.1 and 2.
- iii. However, handing over the possession has not taken place due to pendency of IA(I.B.C)/1321(KB)2023.
- iv. In view of such, nothing survives of the adjudication of the present application. Accordingly, this application is **dismissed as infructuous**.

4. IA(I.B.C)/330(KB)2024-

- i. Violation of the directions of the Tribunal as on 20/02/2020, as it appears from the page 16 of the application.
- ii. Ld. Counsel for the Respondent seeks time to file reply affidavit.
- iii. In view of the violation of direction of the Tribunal, we direct the said respondent to appear personally to justify his conduct.

5. List this matter on **29/07/2024**.

D. ARVIND
Member (Technical)

BIDISHA BANERJEE
Member (Judicial)